



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA/2189/2023 C.P.(IB)/1136(MB)2022

IN THE MATTER OF

Piramal Capital & Housing Finance Limited

... Petitioner

Vs

Navkar Groups Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Karan Mehta (PH)

For the Respondent: Adv. Ranit Basu and Adv. Maitri Malde (VC)

ORDER

Counsel for the Petitioner prays for withdrawal of the Petition. Allowed as prayed for. Accordingly, the CP along with all pending IAs, if any, are **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/